

Kotak Mahindra Bank Limited

CIN - L65110MH1985PLC038137

Registered Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051.
Tel: +91-22-6166 0001, Fax: +91-22-6713 2403
Website: www.kotak.com, Email: KotakBank.Secretarial@kotak.com

Notice

Transfer of Equity Shares of the Bank to Investor Education and Protection Fund Authority

NOTICE is hereby given to the concerned shareholders of Kotak Mahindra Bank Limited ("Bank") pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 and Rule 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("IEPF Rules"), as amended from time to time.

The IEPF Rules, *inter alia*, provide that all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more, shall be transferred by the company in the name of Investor Education and Protection Fund ("IEPF") Authority.

Adhering to the various requirements set out in the IEPF Rules, the Bank has communicated individually to the concerned shareholders whose equity shares are liable to be transferred to IEPF Authority in the financial year 2025-26, under the said IEPF Rules, for taking appropriate action.

The Bank has also uploaded the details of such shareholders and the shares due for transfer to IEPF Authority on its website. The shareholders are requested to refer to the web-link <https://www.kotak.com/en/investor-relations/investor-information/iepf.html> to ascertain the details of unpaid / uncashed dividends and the equity shares liable to be transferred to the IEPF Authority. The concerned shareholders are advised to claim such dividend(s) by August 08, 2025.

Shareholders may note that both the unclaimed dividend and the equity shares transferred to IEPF Authority, can be claimed back by them from the IEPF Authority, after following the procedure prescribed by the IEPF Rules.

The shareholders may further note that the details uploaded by the Bank on the website should be regarded and shall be deemed to be adequate notice in respect of issue of the new share certificate(s) by the Bank, for the purpose of transfer of shares held in physical form to the IEPF Authority, pursuant to the IEPF Rules.

In case a shareholder does not claim the uncashed dividend(s) by August 08, 2025, the Bank shall, with a view to complying with the requirements set out in the IEPF Rules, initiate necessary action for transfer of equity shares (whether held in physical or demat form) to the IEPF Authority as per the procedure prescribed in this regard.

In case the shareholders have any queries on the subject matter and the IEPF Rules, they may contact the Bank's Registrar and Transfer Agents, KFin Technologies Limited at Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 (Unit: Kotak Mahindra Bank Limited); Tel.: +91-040-67162222, Fax: +91-040-23001153; Toll Free No.: 1800-345-4001; Email: cinward.ris@kfintech.com or the Secretarial Department of the Bank at 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051; Tel: +91-22-6166615; Email: investor.grievances@kotak.com

For KOTAK MAHINDRA BANK LIMITED

Sd/-
Avan Doomasia
Company Secretary

Mumbai
April 29, 2025

Invent Assets Securitisation & Reconstruction Pvt. Ltd. invent

Regd. Office : Bakhtawar, Suite 'B', Ground Floor, Backbay Reclamation Scheme, Block III, 229, Nariman Point, Mumbai - 400 021.

Date: 22nd April, 2025

To,

- Ashadevi Jain (Mortgagor/ Guarantor)**, 3rd Floor, Flat No.5 Mukund Apartment, Manpada Road, Dombivli (East), Thane Mumbai-421201.
Reg: Notice under section 13(2) read with section 13(13) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 in the account of Aakash Tiles Private Limited issued by Invent Assets Securitisation & Reconstruction Private Limited on behalf of the consortium Members
- We, Invent Assets Securitisation & Reconstruction Pvt. Ltd. (INVENT)** a company incorporated under Companies Act, 1956 and registered as an Assets Reconstruction Company pursuant to Section 3 of SARFAESI Act, acting in its capacity as trustee of INVENT/1516/S55 Trust & INVENT/1516/S55 Trust respectively having its registered office at B, Ground Floor, Block III, Bakhtawar Commercial Premises, Society, Nariman Point, Mumbai-400 021, who having been authorised on behalf of consortium members namely Edelweiss Asset Reconstruction Company Limited (EARCL) (acting in its capacity as Trustee of EARCL Trust SC 28) (being assignee of Oriental Bank of Commerce) and Invent Assets Securitisation & Reconstruction Pvt. Ltd. (being the Assignee of State Bank of India & Allahabad Bank now Indian Bank) herein after referred to as "Consortium Members". Hence, INVENT through its Authorised Officer, Ms. Divya Jain, being the Senior Manager of INVENT do hereby issue this statutory notice to you, under the provision of the sub-section (2) of the Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Securities Interest Act, 2002 (herein after referred to as the said Act), do hereby state as under:
- The Borrower Company i.e. **(M/s Aakash Tiles Private Limited)** (under liquidation) had approached various Banks/ FIs for sanction of various credit facilities in-order to meet its capital requirements and considering the request of the Borrower Company (under liquidation) the consortium members had sanctioned the said credit facilities vide their sanction letters.
- The Borrower Company (under liquidation) in consideration thereof and on the basis of the terms and conditions as set out in the Sanction Letters had executed the various security documents in favour of consortium members.
- You have pursuant to the sanction of the aforesaid credit facilities have in order to secure the same have created security interest over the properties as more particularly mentioned in "Annexure - A" in favour of consortium members. Also, you have executed the Personal Guarantee Agreement and thereby guaranteed the due payment and discharge on demand of all amounts due and payable to the consortium members by the Borrower Company (under liquidation) in respect of the said credit facilities granted to the Borrower (under liquidation) together with interest, banking and other charges and expenses, costs etc. as applicable. The said Guarantees are subsisting and continuing guarantee and the liability of the guarantors are co-extensive with that of the Borrower Company (under liquidation).
- We have to inform you that you including the Borrower Company (under liquidation) have committed default in complying with the various terms and conditions of the security documents executed by them in favour of consortium members. However, Borrower/Mortgagor/ Guarantor have failed to honour with their commitments in terms of the security documents. Therefore, the Account of the Borrower Company (under liquidation) has been classified as NPA as per the guidelines issued by RBI by the consortium of Banks the details of which are as under:

Sr. No.	Bank Name	Date of NPA
1.	Invent Assets Securitisation & Reconstruction Private Limited (assigned loan by State Bank of India under INVENT/1516/S55 Trust)	31.08.2011
2.	Invent Assets Securitisation & Reconstruction Private Limited (assigned loan by erstwhile Allahabad Bank now Indian Bank under INVENT/1516/S52 Trust)	16.01.2012
3.	Edelweiss Asset Reconstruction Company Limited (assigned loan by Oriental Bank of Commerce)	31.03.2012

6. We have to also inform you that subsequent to your account becoming NPA, State Bank of India and erstwhile Allahabad Bank (now Indian Bank) has assigned the debt of Borrower Company (under liquidation) to INVENT acting in its capacity as Trustee of INVENT/1516/S55 Trust & INVENT/1516/S52 Trust respectively vide registered assignments dated 03.03.2016 respectively and Oriental Bank of Commerce has assigned the debt of the Borrower (under liquidation) to EARCL acting in its capacity as Trustee of EARCL Trust SC 28 ("EARCL") vide Assignment Agreement dated 22nd May 2014 and by virtue of Section 5 of the SARFAESI Act INVENT and EARCL have now stepped in to the shoes of said Banks, respectively.

7. In spite of our repeated requests and demands, you have not repaid the overdue loans/advances including interest thereon. Pursuant to your default in making repayment of dues / instalment / interest as on 31.01.2025, a sum of Rs. 3,80,94,68,001.45/- (Rupees Three Hundred Eighty Crores Ninety-Four Lakhs Sixty-Eight Thousand One Rupee and Forty-Five Paise only) is outstanding against the Borrower Company (under liquidation) towards the consortium of Banks as mentioned below in the "Annexure - B". In spite of our repeated demand, you have not paid any amount towards the amount outstanding in your term loan account / you have not discharged your liabilities.

8. Therefore, we hereby call upon you in terms of section 13(2) read with section 13(13) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, to pay a sum of Rs. 3,80,94,68,001.45/- (Rupees Three Hundred Eighty Crores Ninety-Four Lakhs Sixty-Eight Thousand One Rupee and Forty-Five Paise only) as on 31.01.2025 together with interest at the contractual rate with monthly rest and additional interest in case of default as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which we shall be constrained to enforce the below mentioned securities mortgaged by you in favour of the Consortium of Banks by exercising any or all of the rights given under the said Act.

9. We further invite your attention to Sub-section 13 of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, whereby on receipt of this notice you are hereby restrained from disposing of or dealing, alienating, transferring, creating third party rights, in the below mentioned securities without prior written consent of the Consortium of Bank. Please note any violation of this section entails serious consequences, as set out in Section 29 of the Act.

Yours Faithfully,
Sd/-
Authorised Officer
For Invent Assets Securitisation & Reconstruction Pvt. Ltd.
(Acting in its capacity as trustee of INVENT/1516/S52 Trust & INVENT/1516/S55 Trust)
(on behalf of INVENT & EARCL)

CC to :-

- Borrower (under liquidation)** :- Liquidator of M/s. Aakash Tiles Private Limited Mr. Gaurav Ashok Adulika Sumerda Management Solutions Private Limited, 809-B10, B Wing, 8th Floor, Trade World, Kamala Mills Compound, Lower Parel (West), Mumbai, Maharashtra, 400013.
- Edelweiss Asset Reconstruction Company Limited**, Mr. Aherar Patel Edelweiss House Off CST Road, Kalina, Mumbai-400098
- Bank of Baroda**, Virendra G. Raokhande, Stressed Asset Management Branch Horniman Circle, Mumbai Samachar Marg, Mumbai - 400023.

ANNEXURE - A Details of Secured assets

All that piece and parcel of residential flat at No. A-5 on 3rd Floor of the building known as Mukund Apartment, admeasuring about 870 Sq. Ft. (Built up) area situated at Manpada Road, Dombivli (East), District: Thane constructed on land bearing survey No. 374, Thane No. Part-A and C.T.S. No. 5345 to 5362 of Mouje Gajbardiha Part, Taluka Kalyan, Dist: Thane and within the limits of Kalyan Dombivli Municipal Corporation in the registration district and Sub registration district of Kalyan -3 in the state of Maharashtra.

Particular of Claim of M/s. Aakash Tiles Private Limited - Invent Assets Securitisation & Reconstruction Pvt. Ltd. assigned by State Bank of India - INVENT/1516/S55 Trust		Quarter ended		Year ended	
Name of Facility	Account No.	March 31, 2025 (Unaudited)	March 31, 2024 (Unaudited)	March 31, 2025 (Audited)	March 31, 2024 (Audited)
Cash Credit	30777833945	3,814.68	3,287.31	14,898.85	11,115.05
Working Capital TL	32078523274	1,530.96	1,060.42	6,010.53	3,377.85
Term Loan	30500458312	1,530.96	1,060.42	6,010.53	3,377.85
Corporate Loan	31678866569	1,559.90	1,060.42	6,039.47	3,377.85
FITL	32078478402	1,561.32	1,057.58	6,042.10	3,377.11
Total		31,000.00	31,000.00	31,000.00	31,000.00

ANNEXURE - B Particulars of Claims

Particular of Claim of M/s. Aakash Tiles Private Limited - Invent Assets Securitisation & Reconstruction Pvt. Ltd. Assigned by Erstwhile Allahabad Bank now Indian Bank - INVENT/1516/S52 Trust		Quarter ended		Year ended	
Name of Facility	Account No.	March 31, 2025 (Unaudited)	March 31, 2024 (Unaudited)	March 31, 2025 (Audited)	March 31, 2024 (Audited)
Cash Credit	50011000846	3,05,66,026.00	13,455.00	14,62,03,157.85	95,39,361.54
Cash Term Loan	50011838710	8,57,13,788.00	14.20%	36,31,71,943.10	1,62,22,612.80
FITL	500546258700	1,34,00,893.00	14.20%	9,09,01,664.11	25,36,256.68
Total		12,96,80,707.00		60,02,76,765.06	2,82,98,231.03

ANNEXURE - C Particulars of Claims

Particular of Claim of M/s. Aakash Tiles Private Limited - Edelweiss Asset Reconstruction Company Limited assigned by Oriental Bank of Commerce		Quarter ended		Year ended	
Name of Facility	Account No.	March 31, 2025 (Unaudited)	March 31, 2024 (Unaudited)	March 31, 2025 (Audited)	March 31, 2024 (Audited)
Cash Credit	1709011000168	2,70,56,922.57	15.75%	10,84,01,776.69	Nil
Term Loan	1709011000168	6,76,42,306.43	15.75%	27,10,04,441.98	Nil
Total		9,46,99,229.00		37,94,06,218.67	Nil



VISHAL MEGA MART LIMITED

(Formerly known as Vishal Mega Mart Private Limited)

CIN: L51909HR2018PLC073282
Registered Office: Plot No. 184, Fifth Floor, Platinum Tower, Udyog Vihar, Phase-1, Gurugram, Haryana, India, 122016
Phone: +91-124-4980000, Fax: +91-124-4980001, Website: <https://www.aboutvishal.com/> Email: secretarial@vishalwholesale.co.in

STATEMENT OF AUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

The Board of Directors of Vishal Mega Mart Limited ("the Company") at the meeting held on April 29, 2025, approved the Audited Financial Results (Standalone & Consolidated) of the Company for the quarter and year ended March 31, 2025 ("the Results").

The Results along with the Auditor's Report, have been posted on the website of Stock Exchanges (www.bseindia.com and www.nseindia.com) and Company's website at <https://www.aboutvishal.com/> and can be accessed by scanning the QR Code.



For and on behalf of the Board of Directors
Vishal Mega Mart Limited
Sd/-
Gunender Kapur
Managing Director & Chief Executive Officer
DIN: 01927304

Place: Gurugram
Date: April 29, 2025

Note: The above information is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.

NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED (Formerly Hindustan Lever Limited (HUL))

Regd. Off.: Hindustan Unilever Limited, Unilever House, BD Savant Marg, Chakala, Andheri (East), Mumbai - 400099

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.

Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder	Folio No.	No. of shares (Rs. 1/- f.v.)	Certificate No. (s)	Distinctive No. (s)
SHIVAJI E RAMAMOORTHY	HLL3026334	2580	5317915	1330750861-1330753440

Place: Mumbai, Date: 30/04/2025
Ediyattumangalam Ramamurthy Shivaji

GOLD AUCTION NOTICE

The pledges, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 16/05/2025 from 10.00 am onwards. We are auctioning gold ornaments defaulted customers who have failed to make payment of his/her loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without further notice. Changes in venue or date (if any) will be displayed at auction centre and on website without any further notice.

List of pledges:-
DHULE, GANDHICHOWK DHULE, 126040700031570, JALNA, CHAMAN JALNA, 134740700040117,

Persons wishing to participate in the above auction shall comply with the following:- Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction. Bidders should carry valid ID card/PAN card. For more details please contact 8089292353.

Authorised Officer
For Manappuram Finance Ltd

APAC FINANCIAL SERVICES PRIVATE LIMITED

Corporate Off: Office No 501, 505th Floor, South Ananta Tower 2, One World Centre, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013. Email: contactus@apacfin.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice Of 30 Days For Sale Of Immovable Asset(s) ("Secured Asset(s)") Under The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 Read With Proviso To Rule 8 And 9 Of The Security Interest (enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Asset(s) mortgaged / charged to APAC FINANCIAL SERVICES PRIVATE LIMITED ("Secured Creditor"), the possession of which has been taken by the authorised officer of Secured Creditor, will be sold on "As is what is", "As is where is" and "Whatever there is" on 03-06-2025, for recovery of Rs. 20,02,885/- (Rupees Twenty Lakh Two Thousand Eight Hundred Eighty Five Only) as on 10.01.2025 and further interest, cost and expenses thereon till the date of realisation of amount to the Secured Creditor from the Borrower(s) and Guarantor(s), due to APAC FINANCIAL SERVICES PRIVATE LIMITED ("Secured Creditor") from the Borrowers and Guarantor(s) namely 1. Rambhajan Shayam Pal 2. Kamlavati Rambhajan Pal LAN -HOMELIVR000591

The Reserve Price will be Rs. 26,60,000/- (Rupees Twenty Six Lakh Sixty Thousand Only) and the Earnest Money Deposit (EMD) will be Rs. 3,99,000/- (Rupees Three Lakh Ninety Nine Thousand Only) to be deposited on or before 30-05-2025.

DESCRIPTION OF IMMOVABLE PROPERTY: All those pieces and parcels of Flat No.104, 1st Floor, Basant Vihar-A Chsl. Don Bosco Road, Juchandra Village Near St. Mary JSO Church Cross, Naigaon (East) Vasai- 401208 Area. Abt. 560 Sq. Ft. alongwith construction thereon and all things attached thereto.

For detailed terms and conditions of the sale, please refer to the link provided in APAC Financial Services Private Limited /Secured Creditor's website. I.e. <https://apacfin.com> contact the undersigned at contactus@apacfin.com

Place: MUMBAI Sd/- Mukesh Yadav, Authorised Officer
Date: 30.04.2025. APAC FINANCIAL SERVICES PRIVATE LIMITED

FORM - A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SAWANT LOGISTIC SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Sawant Logistic Services Private Limited
2. Date of incorporation of corporate debtor	2nd January 2008
3. Authority under which corporate debtor is incorporated/registered	ROC - Pune
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U60230PN2008PTC131228
5. Address of the registered office and principal office (if any) of corporate debtor	40/A, Main Gate, Bhajipala Market Yard, Ahmednagar, Maharashtra 414001
6. Insolvency commencement date in respect of corporate debtor	28th April 2025
7. Estimated date of closure of insolvency resolution process	25th October 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA. Anil Kashi Drolia IBBI/IPA-001/IP-P-02327/2020-2021/13482
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-508, Ekta Woods, Rajeha Estate, Kulpwad, Borivali East, Near National Park, Mumbai Suburban, Maharashtra 400066 Email ID: anil.drolia.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 302-304 Regent Chambers, Jambhal Bajaj Marg, Nariman Point, Mumbai, Maharashtra 400021 Email ID: cirp.slsp@gmail.com
11. Last date for submission of claims	14th May 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. Relevant Forms and Details of authorized representatives are available at:	(A) https://ibbi.gov.in/home/downloads (B) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sawant Logistic Services Private Limited on 28th April 2025. The creditors of Sawant Logistic Services Private Limited are hereby called upon to submit their claims with proof on or before 14th May 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No. 13 to act as Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
CA. Anil Kashi Drolia
IBBI/IPA-001/IP-P-02327/2020-2021/13482

Date: 30th April 2025
Place: Mumbai

Form No. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)

Advertisement to be published in the newspaper or change of registered office of the company from one state to another.


Before the Central Government
Ministry of Corporate Affairs
Regional Director (Western Region) Mumbai
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 12th March, 2025 to enable the company to change its Registered Office from "the State of Maharashtra to the State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor compliant form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director at the address Regional Director, Western Region, Everest 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra Email: rd.west@mca.gov.in within fourteen days of the date of publication of this notice with a copy to the applicant at its registered office at the address mentioned below:

3 Sadashiv Sadan, 27 Tarun Bharat Society Chakala, Andheri East, Mumbai, Maharashtra-400099 IN.

For AKASA LEASING PRIVATE LIMITED
Sd/-
JETHMAL MEHTA
Director
DIN: 00364140

Sd/-
KARAN MEHTA
Director
DIN: 07273090



Registered Office: Delta House, Plot No. 12, Hornby Vellard Estate, Dr. Annie Besant Road, Next to Copper Chimney, Worli, Mumbai - 400018
CIN No.: L65493MH1990PLC436790, Tel No.: 022-69874700
Email ID: secretarial@deltain.com | Website: www.deltacorp.in

POSTAL BALLOT NOTICE AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given that the Company is seeking approval of its Members by way of Special Resolution for the re-appointment of Mr. Chetan Desai (DIN: 03595319) as an Independent Director of the Company and continuation of his service, beyond January 14th, 2026, as an Independent Director of the Company on account of his attaining the age of 75 years on the said date as approved by the Board of Directors of the Company on Tuesday, April 22nd, 2025.

The Postal Ballot Notice is available on the website of the company (www.deltacorp.in), National Securities and Depository Limited (NSDL) (www.evoting.nsdl.com) and the stock exchanges where the Equity Shares of the Company are listed i.e. BSE Limited (BSE) (www.bseindia.com) and National Stock Exchange of India Limited (NSE) (www.nseindia.com).

In compliance with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, the latest being 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs, the Company has sent the Postal Ballot Notice on Tuesday, April 29, 2025 through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, April 25, 2025 ("Cut-off date").

The Company has engaged the services of NSDL to provide remote e-voting facility to its Members. The remote e-voting period commences from 9:00 a.m. (IST) on Wednesday, April 30, 2025 and ends at 5:00 p.m. (IST) on Thursday, May 29, 2025. The e-voting module shall be disabled by NSDL thereafter. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up Equity Share capital of the Company as on Cut-off date. The communication of the assent or dissent of the Members would take place only through the remote e-voting system. Only those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date will be entitled to cast their votes by remote e-voting. Once the vote on the resolution is cast by the Member, he/she shall not be allowed to change it subsequently.

Members holding shares in physical form or who have not registered their email addresses are requested to refer to the Notice of the Postal Ballot for the process to be adopted to obtain the user id and password for casting vote through remote e-voting. However, if the member is already registered with NSDL for remote e-voting, then the member may use their existing user id and password.


For details relating to e-voting, please refer to the Postal Ballot Notice. In case of any queries, you may refer the Frequently Asked Questions ("FAQs") for Shareholders and e-voting user manual for Shareholders available at the download section of <https://www.evoting.nsdl.com>. For any grievances connected with facility for e-voting, please contact Ms. Pallavi Mhatre, Senior Manager, T301, 3rd Floor, Naman Chambers, G Block, Plot No. C-32, Bandra Kurla Complex, Bandra East, Mumbai-400051, e-mail: evoting@nsdl.com contact at: +91 22 4886 7000.

The Board of Directors of the Company has appointed Mr. Ashish Kumar Jain (Membership No: FCS 6058) of M/s. A.K. Jain & Co., Practicing Company Secretaries, as the Scrutinizer to conduct the postal ballot through remote e-voting process in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman or Company Secretary of the Company, after scrutiny of the votes cast, on the result of the Postal Ballot within the stipulated timelines and the same will be displayed on the Company's website namely www.deltacorp.in as well as on the website of NSDL at www.evoting.nsdl.com and on the website of Stock Exchanges i.e. BSE at www.bseindia.com and NSE at www.nseindia.com.

For Delta Corp Limited
Sd/-
Dilip Vaidya
Company Secretary & Vice President - Secretarial
FCS No: 7750

Place: Mumbai
Date: 30th April, 2025



KOTAK INFRASTRUCTURE DEBT FUND LIMITED

CIN : U65910MH1988PLC048450

Regd. Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.
Website: www.kidff.com Telephone: +91-22-61660000

Extract of Audited Financial Results for the Quarter and Year ended March 31, 2025

Amount (₹ in Lakhs)

Sr. No.	Particulars	Quarter ended		Year ended	
		March 31, 2025 (Unaudited)	March 31, 2024 (Unaudited)	March 31, 2025 (Audited)	March 31, 2024 (Audited)
1	Total Income from Operations	3,814.68	3,287.31	14,898.85	11,115.05
2	Net Profit for the year (before Tax, Exceptional and Extraordinary items)	1,530.96	1,060.42	6,010.53	3,377.85
3	Net Profit for the year before tax (after Exceptional and Extraordinary items)	1,530.96	1,060.42	6,010.53	3,377.85
4	Net Profit for the year after tax (after Exceptional and Extraordinary items)	1,559.90	1,060.42	6,039.47	3,377.85
5	Total Comprehensive Income for the year (Comprising Profit for the year (after tax) and Other Comprehensive Income (after tax))	1,561.32	1,057.58	6,042.10	3,377.11
6	Paid up Equity Share Capital (Face Value ₹ 10 per share)	31,000.00	31,000.00	31,000.00	31,000.00
7	Reserves (excluding Revaluation Reserve)	26,006.55	19,964.45	26,006.55	19,964.45
8	Net Worth	57,006.55	50,964.45	57,006.55	50,964.45
9	Paid up Debt Capital / Outstanding Debt				